

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 539
ANSWERED ON 03/02/2026**

AWAS PLUS APP UNDER PMAY-G

**539. Shri ChamalaKiran Kumar Reddy:
Shri EatalaRajender:**

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government of Telangana has sent proposals for sanction of Rural houses to the State under PrandhanMantriAwasYojana - Gramin (PMAY-G), if so, the details thereof and the action taken thereon;**
- (b) whether it is also a fact that the State has not availed any sanctions under PMAY-G during last ten years, if so, the details thereof and if not, the reasons therefor;**
- (c) whether it is also a fact that as per Ministry's request, survey and super check is also completed in Awas plus App for 11.56 lakh houses by the State, if so, the details thereof; and**
- (d) whether the State requested Union Government to sanction three lakh houses for 2025-26 immediately and requested to release financial assistance, if so, the details thereof and the action taken thereon along with funds sanctioned and spent in Telangana, till now?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(DR. CHANDRA SEKHAR PEMMASANI)**

(a) to (d): Yes, the Ministry of Rural Development has received proposals from the State Government of Telangana requesting for allocation of targets under the Pradhan MantriAwaasYojana-Gramin (PMAY-G). The proposals have been duly examined in the Ministry, and replies have been furnished to the State. The Ministry of Rural Development has not allocated any target to the State of Telangana under the PMAY-G, at present, due to the reasons given in succeeding paras.

The State of Telangana was allocated a target of 70,674 houses for the financial years 2016-17 and 2017-18 under Pradhan MantriAwaasYojanaGramin (PMAY-G) and an amount of Rs. 190.79 crores were also released as 1st installment of Central Share against the targets of FY 2016-17 for implementation of the scheme. However, the State of Telangana did not implement the PMAY-G Scheme and refunded the amount of Rs. 190.79 crores to the Government of India. Also, the State had not conducted the Awaas + 2018 survey during January 2018 to March 2019 and hence eligible households under PMAY-G in the State could not be identified. Thus, no targets could be allocated to the State.

Further, Government of Telangana has communicated its willingness to implement PMAY-G in the State during the FY 2024-25. The Ministry has facilitated the State in the conduct of Awaas + 2024 survey for identification of potential eligible rural households under PMAY-G using Awaas+ 2024 Mobile application. The household survey has been completed in the State and 11,56,929 households have been surveyed in the State including 59 Self-Survey cases.

At present all the States/UTs including Telangana, are conducting corroboration of Self-survey cases, verification of survey cases flagged by the System and deletion of ineligible households as per the guidelines issued by this Ministry and modules provided in AwaasSoft Management Information System (MIS) and Awaas+ 2024 Mobile Application. All the activities including corroboration of Self-survey cases, verification of survey cases through Checker Module and deletion of ineligible beneficiaries through Deletion Module needs to be completed prior to preparation of Panchayat-wise System Generated Priority lists from the Awaas + 2024 household survey. Thereafter the procedure prescribed in the existing Framework for Implementation (FFI) of PMAY-G is to be followed for finalization of the Permanent Wait List (PWL) by organizing Gram Sabha meetings and completion of the Appellate process. Thus, the State of Telangana is not eligible for target allocation under the PMAY-G at present.
